

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.26/2018 in O.A. No.2563/2017

Thursday, this the 26th day of April 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K.N. Srivastava, Member (A)**

Avinash Prasad aged about 50 yrs
Son of Shri R S Srivastava
Ex-Dy. Chief Engineer, Group A IRSE-91
JA Grade, Northern Railway, HQ Office
Baroda House, New Delhi – 110 001

Resident of : US Post Box 64, Hasbrouck Hts.
New Jersey 07604 – 0064 US

..Applicant
(Mr. H P Chakravorty, Advocate)

Versus

1. Mr. Ashwani Lohani
Chairman, Railway Board
Ministry of Railways, Rail Bhawan
New Delhi – 110 001
2. Mr. Vishweshwar Chaudhary
General Manager
Northern Railway, Baroda House
New Delhi – 110 001

..Respondents
(Mr. D K Choubey, Advocate for Mr. Satpal Singh, Advocate)

O R D E R (ORAL)

Justice Dinesh Gupta:

Heard Mr. H P Chakravorty, learned counsel for applicant and Mr. D K Choubey, learned proxy counsel for respondents. Vide order dated 02.08.2017 passed in O.A. No.2563/2017, the respondents were directed to decide the review petition filed by the applicant by a reasoned and speaking order. As no order has been passed by the respondents in compliance of the

directions of this Tribunal, the instant Contempt Petition has been filed by the applicant. Today, the respondents have produced the compliance affidavit annexing therewith a copy of order dated 24.01.2018 whereby the review petition filed by the applicant was dismissed.

2. Since the respondents have complied with the order of this Tribunal, there is no wilful disobedience. Hence, the Contempt Petition is closed. Notices issued to the respondents are discharged. In case the applicant remains dissatisfied with the aforesaid order passed by the respondents, he shall have liberty to take recourse to appropriate remedy, as available to him under law.

(K.N. Shrivastava)
Member (A)

April 26, 2018
/sunil/

(Justice Dinesh Gupta)
Chairman